

(a) whether Rupee has again been devalued by 3.6 per cent in terms of Pound Sterling by R.B.I. as mentioned in *Times of India* dated 3rd November 1977 and if so, the reasons therefor; and

(b) its effect on country's economic position and how far it will prove beneficial to the country?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No, Sirs. It was not devaluation but it was a part of the process of adjustment from time to time in the value of rupee vis-a-vis Pound Sterling to maintain the exchange rate of the rupee in line with the movements in the exchange rates of the currencies of our major trading partners.

(b) Does not arise.

Income Tax Evasion detected in Karnataka by Income Tax Department

2483. SHRI M. KALYANASUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Intelligence Wing of the Income-tax Department, Karnataka has detected one of the biggest income tax evasion in the city;

(b) if so, the name of the person and the amount on which the tax was evaded; and

(c) what action has been taken against him?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) to (c). Following a survey operation under section 133A of the Income-tax Act, 1961 in September, 1977 in the premises of Shri K. P. Sampath Reddy, proprietor, Shri Shankar Trading Company, Bangalore (Kirana merchant) books of account for a number of years have been impounded. These indicate *inter alia*, suppression of purchases of over rupees two crores during the last six years. Assessments for the relevant assessment years have been reopened and further enquiries are in progress.

Enquiry against Chairman, Vijaya Bank

2484. SHRI VAYALAR RAVI: Will the Minister of FINANCE be pleased to state:

(a) what progress has been made in the enquiries being conducted by Government regarding the allegations against the Chairman of the Vijaya Bank Limited; and

(b) what are the findings of the enquiry so far and what steps have been taken in this regard?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Reserve Bank of India, which was directed to conduct an inspection of the Vijaya Bank Limited, have completed the inspection and have recently submitted the inspection report to the Government.

(b) According to the provisions of sub-section 5 of the Section 35 of the Banking Regulation Act, 1949, the Inspection report or portion thereof can be published by the Government only after giving reasonable notice to the bank concerned and only if such action appears necessary. As (i) no such notice has been given to the bank (ii) disclosure of the findings in the inspection report is not considered necessary in the public interest and (iii) the report contains information relating to the affairs of the bank's constituents which, in accordance with the practices and usages customary among bankers is not to be divulged, Government are unable to disclose the findings in the report.

Loan Assistance from Sweden

2485. SHRI S. R. DAMANI: Will the Minister of FINANCE be pleased to state:

(a) the details of loan assistance received from Sweden, total amount,